

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Bhanu Bhushan, Member**
2. **Shri R.Krishnamoorthy, Member**

Petition No. 118/2007

In the matter of

Tariff petition for fixation of tariff for NLC TPS-II Stage-I (630 MW) and Stage-II (840 MW) for the period from 1.4.2004 to 31.3.2009.

And in the matter of

Neyveli Lignite Corporation Limited, Chennai

..Petitioner

Vs

1. Tamil Nadu Electricity Board, Chennai
2. State Power Purchase Co-ordinate Centre, Bangalore
3. Kerala State Electricity Board, Thiruvananthapuram
4. Pondicherry Electricity Department, Pondicherry
5. Transmission Corporation of Andhra Pradesh, Hyderabad

..Respondents

The following were present:

1. Shri R.Suresh, NLC
2. Shri A.Ganesan, NLC
3. Smt. Ratna Choudhry, NLC
4. Shri R.Krishnaswami, TNEB

**ORDER
(DATE OF HEARING: 18.12.2007)**

The petitioner, Neyveli Lignite Corporation Limited has made the application for approval of tariff for NLC TPS-II Stage-I (630 MW) and Stage-II (840 MW) for the period from 1.4.2004 to 31.3.2009 based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 (hereinafter referred to as `the 2004 regulations`).

2. Heard the representatives of the petitioner and the respondent present. The representative of the petitioner requested for adjournment for one month to enable it

to furnish the proper details of additional capitalization in accordance with the 2004 regulations. Time prayed for is allowed.

3. In the light of the replies filed and the oral submissions made at the hearing, certain additional information is required from the petitioner. The petitioner is accordingly directed to submit the following information, along with soft copies thereof, latest by 25.1.2008 with an advance copy to the respondents, who may file their reply by 15.2.2008.

- (i) Year-wise details of additional capitalization for the period 2001-04, with proper technical justification;
- (ii) Certification to the effect that the additional capitalization claimed during 2001-02, 2002-03 and 2003-04 had actually been paid for each year and did not include any undischarged liability and in case it included any undischarged liability, the details thereof;
- (iii) Segregation and consolidation of the additional capital expenditure under the different categories as per clauses (2) and (3) of Regulation 18 of the 2004 regulations at one place, with proper justification;
- (iv) Details of assets not in use as on 1.4.2004, 1.4.2005, 1.4.2006 and 1.4.2007;
- (v) Certificate to that effect, if all assets were in use, as on 1.4.2004, 1.4.2005, 1.4.2006 and 1.4.2007; and

(vi) Amounts of undischarged liabilities in the gross blocks as on 1.4.2004, 1.4.2005, 1.4.2006 and 1.4.2007.

4. The petitioner may bill the provisional capacity charges based on its claim in respective year during the tariff period 2004-09, which will be subject to approval of final tariff.

5. List on 29.2.2008 for further directions.

**Sd-/
(R.KRISHNAMOORTHY)
MEMBER
New Delhi dated the 26th December 2007**

**sd-/
(BHANU BHUSHAN)
MEMBER**